

Remittance Order: 2307/8839/2025

Recovery and Refund Department Western Regional Office Recoverywro@sebi.gov.in

The Principal Officer /
Chairman & Managing Director / CEO
All Banks / All Mutual Funds in India

Sub: Remittance of attached amount under Attachment Proceeding Nos. 14934 and 14935 of 2025

- 1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 8839 of 2025 dated July 31, 2025 had directed attachment of Bank/Demat Account(s) and Mutual Fund Folio(s) of 1. Ameet Savant (PAN: AOAPS0373N) 2. Crefin India Management Pvt.Ltd (PAN: AAHCC3377N) 3. Mr. Jeevendra Kumar Poddar (PAN: AVEPP8927C) 4. Ms. Shipra Singh (PAN: BTKPS6899H)["Defaulter"] against the total due of Rs. 6,33,62,241/- with further interest, all costs, charges and expenses, etc.
- 2. Whereas Notice of Demand dated August 22, 2025 has been sent to Defaulter and Notices of Attachment of Bank Account(s) dated October 17, 2025 has been issued to you.
- 3. Whereas the outstanding dues from the Defaulter as on date is an amount of Rs. 6,59,37,901/(Rupees Six Crore Fifty-Nine Lakhs Thirty-Seven Thousand Nine Hundred One Only).
- 4. Accordingly, you are hereby directed to remit the amount to the extent as mentioned in Para 3 above lying in the account of the Defaulter with your Bank and remit the amount, forthwith to SEBI by way of EFT/NEFT/RTGS to A/c No. SEBIRNCIS8839 of Bank of India, IFSC Code—BKID00VAN04 immediately and intimate the remittance details by email to recoverywro@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number:	
Name of Payee:	
Date of Payment:	
Amount Paid:	
Transaction No.:	कर अपेट
Bank Details from which payment is made:	Add the same of th
	पश्चिमी प्रावेशिक कार्यालय Western Regional

पश्चिमी प्रादेशिक कार्यालय : सेबी भवन, पंचवटी पहली गली, गुलबाई टेकरा रोड, अहमदाबाद - ३८००६. Western Regional Office : SEBI Bhavan, Panchvati Ist Lane, Gulbai Tekra Road, Ahmedabad - 380 006. Ph. (079) 27467018/19/20 | E-mail: sebiwro@sebi.gov.in



- 5. However, if the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 6. This direction is issued in exercise of powers conferred under section 28A and 28B of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income Tax Act 1961 (43 of 1961) and the Income Tax (Certificate Proceedings) Rules, 1962 of the Income Tax Rules.

Given under my hand and seal at Ahmedabad this 02nd Day of December, 2025.

SEAL



RECOVERY OFFICER

पूजा ढींगरा / Pooja Dhingraa वस्ती अधिकारी एवं प्राप्त Recovery Officer & Depit mager भारतीय प्रतिभक्ति की Securities and string

Copy to:

1. Mr. Ameet Savant

Address: S/o Paresh Savant, House no. 1066, Salvador-domundo, AltoTorda, Porvorim, Goa-403521.

2. Crefin India Management Pvt.Ltd

Address: Flat no. A1T1, 3rd Floor, Highland Vistas, Ahead of Diamond Hardware, B. Borkar road, Penha De Franca, Alto Porvorim, Goa-403521

3. Mr. Jeevendra Kumar Poddar

Address: Flat no. A1T1, 3rd Floor, Highland Vistas, Ahead of Diamond Hardware, B. Borkar road, Penha De Franca, Alto Porvorim, Goa-403521

4. Ms. Shipra Singh

Address: Flat no. A1T1, 3rd Floor, Highland Vistas, Ahead of Diamond Hardware, B. Borkar road, Penha De Franca, Alto Porvorim, Goa-403521